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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA 1631/93.

Dt. of Order: 10-1-93.

Smt. S. Prabhavathi

...Applicant

Vs.

1. Union of India, rep. by the Secretary to Govt., Ministry of Finance, Department of Economic Affairs, New Delhi.
2. The General Manager, Security Printing Press, Mint Compound, New Delhi.
3. The Pay & Accounts Officer, Pay & Accounting Unit, Mint Compound, Saifabad, Hyd.

...Respondents.

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Counsel for the Appellant : Shri N.R. Venkata Rao

Counsel for the Respondents : Shri N.R. Devraj, Sr. CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (A)

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....2.

: 3 :

Copy to:-

1. Secretary to Govt., Ministry of Finance, Union of India, Department of Economic Affairs, New Delhi.
2. The General Manager, Security Printing Press, Mint Compound, Saifabad, Hyd-4.
3. The Pay & Accounts Officer, Pay & Accounting Unit, Security Printing Press, Mint Compound, Saifabad, Hyd.
4. -----
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

DRJ 02 9

✓ *Devaraj*

OA.163/93

Judgement

(As per Hon. Mr. A.B. Gorthi, Member (Admn.))

Heard Sri N. Ram Mohan Rao, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. On the death of her husband on 2-12-1985 the applicant was sanctioned family pension. She was thereafter given appointment on compassionate grounds as sweeper/scavenger on 27-1-86 in Security Printing Press, Hyderabad. No dearness relief and family pension was paid to her from the date of her appointment on compassionate

3. Aggrieved by the same she has filed this application for the applicant Dearness Allowance on family pension from the date she was employed.

4. Similar cases - OA.1116/93, OA.1117/93 and others filed in the past have been decided by this Bench of the Tribunal. Accordingly, this OA is allowed with the direction to the respondents to pay dearness allowance on family pension to the applicant as was done in the previous cases. We further direct that monetary relief will be limited to one

OA was filed on 21-12-1993, we direct payment of dearness

5. The OA is ordered accordingly at the admission stage.

No costs.

Signature
(A.B. Gorthi)
Member (Admn.)

Signature
(V. Neeladri Rao)
Vice Chairman

--Dated at Hyderabad Court

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O.A. 1631/93

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

: MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.

Dated: 10/1/1993

ORDER/JUDGMENT:

O.A/R.A/C.A.NO.

O.A.No. 1631/93 in

T.A.No. _____ (W.P.)

Issued.

Allowed.

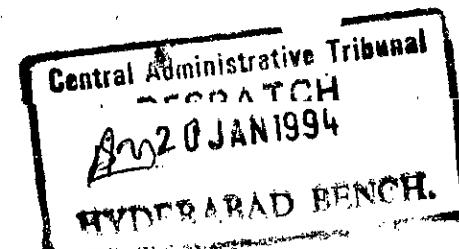
Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Rejected/Ordered.

No order as to costs.



pvm